

**THE HIGH COURT OF KERALA**

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Dated: 21-1-2022

No: DI-3/ 5372/ 2022

**OFFICIAL MEMORANDUM**

Sub: Republic day celebrations on 26<sup>th</sup> January, 2022- Circular issued by Government of Kerala- forwarded - reg.

Ref: Government Circular No.Pol.5/7/2022 -GAD dated 19/01/2022 issued by the Government of Kerala, General Administration(Political) Department.

A copy of the Government Circular referred above is communicated herewith for information and necessary action.

(By Order)

*Suneera*

Suneera.P.M.

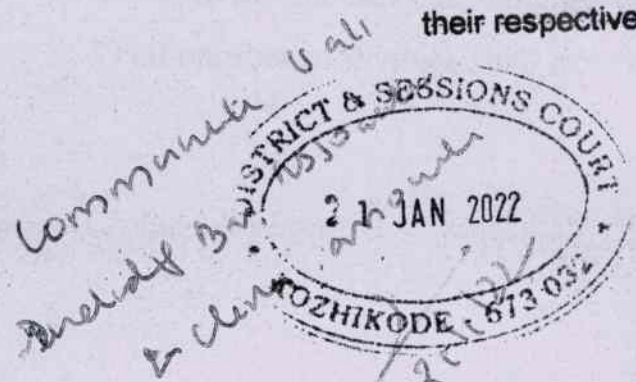
Deputy Registrar

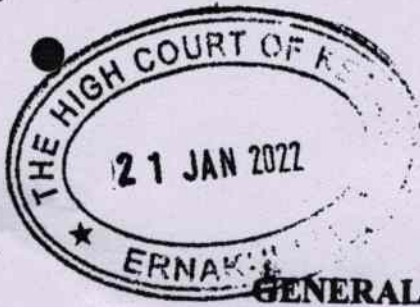
*SP*

Encl : as above.

To

The District Judges (they shall ensure the compliance of the directions in their respective districts)





05372

**GOVERNMENT OF KERALA**  
**GENERAL ADMINISTRATION (POLITICAL) DEPARTMENT**

*No. Pol.5/7/2022-GAD*  
*Dated, Thiruvananthapuram*  
*19<sup>th</sup> January, 2022*

**CIRCULAR**

**Sub: National Day Celebrations- Republic Day 2022- Instructions issued-reg.**

The Republic Day Celebrations 2022 shall be celebrated in a befitting manner. However, in view of spread of COVID-19 pandemic, while organizing various programmes or activities for the Republic Day celebrations, it is imperative to follow certain preventive measures such as wearing of masks, proper sanitization, maintaining social distancing, avoiding large congregations, protecting vulnerable persons, *etc.* and to follow all the guidelines related to COVID-19 issued by the Ministry of Home Affairs and Ministry of Health & Family Welfare, Government of India.

**State Capital**

The ceremony in the State capital would consist of unfurling of National Flag at 9.00 am by the Hon'ble Governor, Playing of the National Anthem, Presentation of Guard of Honour by the Police, Armed Forces, NCC, *etc.* followed by speech by the Governor. The maximum number of invitees shall not exceed 100.

### **District level**

A similar ceremony in the morning at or after 9.00 am should be held at the district level, which may *inter alia*, consist of unfurling of the National Flag by a Minister, playing of the National Anthem, Presentation of Guard of Honour with limited number of contingents, speech by the Minister and singing of patriotic songs. Total number of invitees shall be limited to 50.

### **Sub-divisional Level/Block level**

Ceremonial Hoisting of the National Flag at or after 9.00 am by the Sub Divisional Magistrate/ Block Panchayat President accompanied by a speech by the dignitary, singing of National Anthem, Patriotic songs, etc. Total number of invitees shall be limited to 50.

### **Panchayat/Municipality/Corporation Head Quarters**

Ceremonial Hoisting of the National Flag at or after 9.00 am by the Panchayat President/Municipal Chairperson/ Mayor accompanied by a speech, singing of the National Anthem, patriotic songs, etc. Total number of invitees shall not exceed 25.

### **Public Offices and other Institutions**

Ceremonial Hoisting of the National Flag at or after 9.00 am by the Heads of Departments/ Offices/ Public Sector undertakings/Autonomous bodies/ Universities/ Higher educational institutions/ Health institutions accompanied by the singing of the National Anthem, speech by the Heads of the Offices/ Institutions, singing of National anthem/ Patriotic songs etc.

Total number of invitees shall not exceed 25.

**General instructions:**

In view of COVID-19 pandemic, large congregation in the ceremonies be avoided. Social distancing norms, wearing of masks, proper sanitization, etc. shall be followed scrupulously.

**General public, Children and Senior citizens shall not be permitted to attend the function.**

All contingents and invitees shall be subjected to thermal scanning at the entrance.

The audience shall stand in attention when the National Anthem is sung/played.

All officers in uniform shall salute when the National Salute is given.

**MAKE/SUPPLY/SALE/USE** of National flag made of plastic is a prohibited activity.

Green Protocol shall be observed during the celebrations.

The above instructions shall be followed scrupulously while celebrating Republic Day.

**K R JYOTHILAL**  
*Principal Secretary*

To

All Additional Chief Secretaries/ Principal Secretaries/Secretaries/  
Special Secretaries to Government  
The Principal Secretary to Governor, Kerala Raj Bhavan  
The Secretary, Kerala Legislative Assembly  
The Law Secretary, Kerala  
The Secretary, Kerala Public Service Commission, Thiruvananthapuram

All Heads of Departments/ All District Collectors  
The Private Secretary to Chief Minister and other Ministers  
The Private Secretary to Leader of Opposition  
The Registrar General, High Court of Kerala, Kochi  
The Advocate General, Ernakulam  
All Departments/ Sections of Secretariat including Finance and Law  
Heads of all Public Sectors Undertakings  
The Registrars of all Universities in Kerala  
The Special Secretary to Chief Secretary  
The Director, Information and Public Relations Department  
(For wide publicity through print and electronic media)  
The Web and New Media (through Government website)  
P-A to Principal Secretary, GAD  
Stock File/Office Copy

Endt on D.S-1-470/2022 dated 22-01-2022  
of the District court, Kozhikode.

*Copy communicated to all subordinate Judicial  
officers for favour of information and strict compliance.*

By order

  
Sheristadar

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All Heads of Departments/ All District Collectors  
The Private Secretary to Chief Minister and other Ministers  
The Private Secretary to Leader of Opposition  
The Registrar General, High Court of Kerala, Kochi  
The Advocate General, Ernakulam  
All Departments/ Sections of Secretariat including Finance and Law  
Heads of all Public Sectors Undertakings  
The Registrars of all Universities in Kerala  
The Special Secretary to Chief Secretary  
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Enclt on P.S.-I-470/2022 dated 22-01-2022 of the  
District Court, Kozhikode.

Copy communicated to the Presidents/Secretary  
Bar Association, Kozhikode for information and  
strict compliance.

By order

  
Sheristadar  
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